

sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the years 1967-68 and 1968-69. [*Placed in Library. See No. LT—3616/70.*]
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—3617/70.*]
 - (iii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reason for delay in laying the above documents. [*Placed in Library. See No. LT—3618/70.*]

Drugs (Prices Control) Order, 1970

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy of the Drugs (Prices Control) Order, 1970, published in Notification No. S. O. 17:2 in Gazette of India dated the 16th May, 1970, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT—3619/70.*]

Notification under Government Savings Certificates Act

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of

section 12 of the Government Savings Certificates Act, 1959 :—

- (i) The Post Office Savings Certificates (Amendment) Rules, 1970, published in Notification No. G.S.R. 318 in Gazette of India dated the 28th February, 1970.
 - (ii) The National Savings Certificates (IV Issue) Rules, 1970, published in Notification No. G. S. R. 319 in Gazette of India dated the 28th February, 1970.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 :—
- (i) The Post Office Savings Banks (Amendment) Rules, 1970, published in Notification No. G. S. R. 320 in Gazette of India dated the 28th February, 1970.
 - (ii) G. S. R. 321 published in Gazette of India dated the 28th February, 1970. [*Placed in Library. See No. LT—3620/70.*]

Notification under Jayanti Shipping Company (Taking Over of Management) Act

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : On behalf of Shri Raghuramaiah, I beg to lay on the Table a copy of the Jayanti Shipping Company (Board of Control) Second Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G. S. R. 15 in Gazette of India dated 3rd January, 1970, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking Over of Management) Act, 1966. [*Placed in Library. See No. LT—3621/70.*]

Report of Damodar Valley Corporation 1968-69

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of the Annual

Report of the Damodar Valley Corporation and Audit Report on the accounts thereof for the year 1968-69 under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [*Placed in Library. See No. LT—3622/70.*]

Notifications under Gold (Control) Act, Customs Act, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table :

- (1) A copy of the Gold Control (Grant of Certificates) Rules, 1970, (Hindi and English versions) published in Notification No. S. O. 1617 in Gazette of India dated 29th April, 1970 under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [*Placed in Library. See No. LT—3623/70.*]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
 - (i) G. S. R. 767 published in Gazette of India dated the 9th May, 1970 together with an explanatory memorandum. [*Placed in Library. See No. LT—3624/70.*]
 - (ii) G. S. R. 769 published in Gazette of India dated the 9th May, 1970 together with an explanatory memorandum. [*Placed in Library. See No. LT—3625/70.*]
- (3) A copy each of Notification Nos. G. S. R. 726 to G. S. R. 739 and G. S. R. 741 to G. S. R. 743 (Hindi and English versions) published in Gazette of India dated the 1st May, 1970, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [*Placed in Library. See No. LT—3626/70.*]

Notifications under Arms Act and Inter-State Corporations Act

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : On behalf of

Shri Vidya Charan Shukla, I beg to lay on the Table :

- (1) A copy of the Arms (Amendment) Rules, 1970, (Hindi and English versions) published in Notification No. G. S. R. 634 in Gazette of India dated the 18th April, 1970, under sub-section (3) of section 44 of the Arms Act, 1959. [*Placed in Library. See No. LT—3627/70.*]
- (2) A copy of Notification No. S. O. 1660 (Hindi and English versions) published in Gazette of India dated the 9th May, 1970 containing corrigenda to Notification No. S. O. 2933 (English version) and S. O. 2934 (Hindi version) dated the 18th July, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [*Placed in Library. See No. LT—3628/70.*]

Audit Report etc. of Rubber Board and of Tea Board

बंबेशिक व्यापार मंत्रालय में उप मंत्री (श्री राम सेवक) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

- (1) रबड़ बोर्ड के वर्ष 1967-68 के लेखे सम्बन्धी लेखापरीक्षा प्रतिवेदन की एक प्रति तथा लेखे का विवरण। [*Placed in Library. See No. LT—2629/70.*]
- (2) चाय बोर्ड के वर्ष 1967-68 के लेखे सम्बन्धी लेखापरीक्षा प्रतिवेदन (हिन्दी संस्करण) की एक प्रति। [*Placed in Library, See No. LT—3630/70.*]

Notification under Motor Vehicles Act

SHRI IQBAL SINGH : I beg to lay on the Table a copy of the Delhi Motor Vehicles (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. F. 3 (12)/70-Tpt. in Delhi Gazette dated the 23rd April, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [*Placed in Library. See No. LT—3631/70.*]